N O T I C E

In Partial modification to the Judicial Assignment at the **Aurangabad Bench**, which had come into effect from 03.01.2022 (Partially modified w.e.f. 28.02.2022, 07.03.2022, 14.03.2022, 28.03.2022) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **11.04.2022** :

Sr. No.	Sitting	Assignment
1	The Hon'ble Smt. Justice **VIBHA V. KANKANWADI**	For admission, hearing, order matters and applications therein: (A) Anticipatory Bail Applications. **(B) Regular Bail Applications.** (C)Applications for cancellation of Bail, relaxation or modification of Bail. **(D) Criminal Revision Applications.** (E) Criminal matters not assigned to other Courts.

N O T E

A) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Smt. Justice Vibha V. Kankanwadi** is allowed before the Court presided over by **Hon'ble Shri. Justice R. G. Avachat and vice versa.**

By Order,

High Court, Appellate Side,)
Bombay.)
Date : 6th April 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)